

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 428 of 2023

**I N D E X**

S. No.	Particulars	Annexures No
1.	Reply by way of Affidavit of Jarnail Singh, PFS, Divisional Forest Officer, Jalandhar Forest Division, Phillaur. In Compliance of Order Dated 01/08/2023 of the Hon'ble THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI of Original Application No. 428 of 2023	1-3

Place:- .....*Phillaur*.....

Dated...*18-1-2024*.....

  
Divisional Forest Officer  
Jalandhar at Phillaur.  
(Government Pleader)

**BEFORE THE NATIONAL GREEN TRIBUNAL,****PRINCIPAL BENCH, NEW DELHI**

In Original Application No. 428 of 2023

**IN THE MATTER OF:**

S.C Kaushal

Applicant.....

Versus.

1. State of Punjab
2. Deputy Commissioner Kapurthala
3. Divisional Forest Officer, Kapurthala
4. District Development and Panchayat Officer, Kapurthala
5. Sarpanch Gram Panchyat, Kapurthala
6. The Manager, Lord Krishna College

 Respondents.....

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

In Original Application No. 428 of 2023

**Reply by way of Affidavit of Sh. Jarnail Singh, PFS,  
Divisional Forest Officer, Jalandhar Forest Division,  
Phillaur on behalf of respondent No 3.**

**Most Respectfully showeth:**

**I, the above named deponent do hereby solemnly  
affirm and declare as under:-**

1. That the above mentioned OA is pending for consideration on 24/01/2024 in this Hon'ble Tribunal.
2. That this Hon'ble Tribunal has directed to file the reply by the Forest Department vide its order Dated 15/12/2023 to the inform regarding the action taken with regard to assessment and recovery of compensation qua the trees the illegally cut as reported by the Joint Committee.
3. That as per the report of the Joint Committee 11 trees were illegally cut from the Panchayat land of the village Badshahpur. The Forest Department can only recover compensation for the trees illegally cut from the Forest lands. As the trees were illegally cut from the Village panchayat land hence Panchayat Department being the



owner of the property has jurisdiction to recover the compensation amount from the accused.

4. That in compliance of this Hon'ble tribunal order dated 15-12-2023 the assessment of compensation amount of the illegally cut the trees was done by the Forest Department and sent to the District Development and Panchayat Officer, Kapurthala vide this office letter no 8775 dated 22-12-2023 (copy enclosed) for the recovery of the compensation amount from the concerned accused.

In view of the above it is prayed to this Hon'ble Tribunal to pass an appropriate order as this Hon'ble Tribunal deems fit.

#### DEPONENT

18-1-24  
Phillaur

  
Jarnail Singh PFS  
**Divisional Forest Officer,**  
**Jalandhar Forest Division,**  
**Jalandhar at Phillaur.**

#### VERIFICATION:

Verified that the contents of the above affidavit are correct to my knowledge. No part of it is false and nothing has been kept concealed therein.

18-1-2024  
Phillaur

#### DEPONENT

  
Jarnail Singh PFS  
**Divisional Forest Officer,**  
**Jalandhar Forest Division,**  
**Jalandhar at Phillaur**